

**INCOME TAX APPELLATE TRIBUNAL
[DELHI BENCH "1-2": NEW DELHI]**

**BEFORE SHRI KULDIP SINGH, JUDICIAL MEMBER
AND
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER
(Through Video Conferencing)**

ITA No. 3694/Del/2015
(Assessment Year : 2006-07)

GE India Industrial Pvt. Ltd., Building No. 7-A, 4 th Floor, DLF Cyber City, DLF Phase-III, Sector 25-A, Gurgaon, Haryana – 122 002. PAN: AAACG4901D	Vs.	DCIT, Circle : 10 (1) New Delhi
(Appellant)		(Respondent)

Assessee by :	Shri Sachit Jolly, Adv.;
Revenue by:	Shri Ashish Kumar [CIT] – DR;
Date of Hearing	15/02/2021
Date of pronouncement	15/02/2021

ORDER

PER PRASHANT MAHARISHI, A. M.

1. This appeal is filed by the assessee against the order passed by the Dy. CIT (Appeals), Circle 10 (1), New Delhi, under Section 143(3) read with Section 144C and Section 254 of the Income Tax Act, 1961 (the Act) for Assessment Year 2006-07, wherein the return filed by the assessee under the normal provisions of the Act at Rs. 'NIL' and computing income under Section 115JB of Rs.40,01,84,605/- was assessed at Rs. 'NIL' under the normal provisions of the Act, but under Section 115JB assessed at Rs.48,57,35,537/-. .
2. At the time of hearing of the appeal the ld. AR submitted that assessee has already declaration under The Direct Taxes Vivaad Se Vishwas Act, 2020 for the impugned assessment year and Form No. 3 has already been issued where the amount of tax payable is determined at Rs.16,06,17,431/- is

determined as per Form No. 3 issued on 08th February, 2021. Therefore, the appeal may be treated as withdrawn.

3. The Id. DR also agreed with the above contentions.
4. We have carefully considered the rival contentions. We find that the assessee has already been issued Form No. 3 by the Pr. Commissioner of Income Tax, Delhi-4, for the above impugned assessment year on 08th February, 2021 settling the above dispute. Therefore, the appeal of the assessee is as requested for withdrawal is dismissed.
5. In the result, appeal by the assessee is dismissed.

Order pronounced in the open court on 15/02/2021.

**Sd/-
(KULDIP SINGH)
JUDICIAL MEMBER**

**Sd/-
(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER**

Dated : 15/02/2021.

MEHTA

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1. Appellant;
2. Respondent
3. CIT
4. CIT (A)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi

ate of dictation	15.02.2021
Date on which the typed draft is placed before the dictating member	15.02.2021
Date on which the typed draft is placed before the other member	15.02.2021
Date on which the approved draft comes to the Sr. PS/ PS	15.02.2021
Date on which the fair order is placed before the dictating member for pronouncement	15.02.2021
Date on which the fair order comes back to the Sr. PS/ PS	15.02.2021
Date on which the final order is uploaded on the website of ITAT	15.02.2021
date on which the file goes to the Bench Clerk	15.02.2021
Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the order	